

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.1957

TO BE ANSWERED ON THURSDAY, THE 10TH DECEMBER, 2015

Use of Regional Languages in High Courts

1957. SHRI D.S. RATHOD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to allow use of the regional languages in the High Courts in various States;
- (b) if so, the details thereof;
- (c) whether the Government has received requests from various State Governments in this regard; and
- (d) if so, the details and the present status thereof, State/UT-wise?

ANSWER

MINISTER OF LAW AND JUSTICE
(**SHRI D.V. SADANANDA GOWDA**)

(a) to (d) : The Governments of Tamil Nadu, Gujarat, Chhattisgarh had sent requests to the Government seeking the previous consent of the President of India under Article 348 (2) of the Constitution of India, for the use of the regional language in the proceedings of the High Courts of their States. Government had taken up these requests with the Chief Justice of India. The Full Court of the Supreme Court considered the requests in its meeting held on 11th October, 2012 and reiterated the earlier similar resolutions of the Full Court adopted in 1997 and 1999 to not accept the requests. The Government has abided by this decision.

Based on another request received on 10th June, 2014 from the Government of Tamil Nadu, the Government has again written to the Chief Justice of India on 4th July, 2014 in this regard. A similar request from the Government of Karnataka has also been received for the use of Kannada language in the proceedings of the Karnataka High Court. This request has also been forwarded to the Supreme Court. The Hon'ble Supreme Court has informed that the matter will again be put up for consideration of the Full Court.
